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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA
ON THE 23rd OF JUNE, 2022**

MISC. CRIMINAL CASE No. 28232 of 2022

Between:-

**AMBARAM S/O MANGILAL JI , AGED ABOUT 25
YEARS , OCCUPATION: LABORER GRAM
GHOSLA TEHSIL MAHIDPUR DISTRICT UJJAIN
(MADHYA PRADESH)**

.....PETITIONER

(BY SHRI ASHISH GUPTA-ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION
HOUSE OFFICER THROUGH POLICE STATION
INGORIA UJJAIN (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI ADITYA GARG-ADVOCATE)

.....
*This application coming on for orders this day, the court passed the
following:*

ORDER

This is second application under Section 439 of the Cr.P.C. filed on behalf of the applicant in connection with Crime No.64/2022 registered at Police Station - Ingoria, district Ujjain(M.P.) under Sections 4,6, 9 of Govansh Vadh Pratishedh Adhinyam, 2004, u/s 11(D) of Prevention of Cruelty to Animals Act and under section 34(2) of M.P. Excise Act.

The earlier bail application was dismissed as withdrawn with liberty to renew the prayer after two months.

Counsel for the applicant submits that aforesaid period has lapsed. The applicant is in jail since 9.02.2022. Investigation is complete and chargesheet

has been filed. Applicant is not required for further custodial interrogation. In these circumstances, the applicant be released on bail.

Counsel for the State opposes the prayer for grant of bail on the ground that vehicle was in the name of present applicant and further, there are two cases of Govansh Vadh Pratishedh Adhiniyam registered against the present applicant.

Considering the fact that offence is triable by JMFC, applicant is in jail since 9.2.2022, investigation is completed and chargesheet has been filed, I am of the view that the applicant is entitled for grant of bail.

It is directed that Applicant- Ambaram shall be released from custody upon furnishing a personal bond of Rs.50,000/- (Rupees Fifty Thousand Only) with one surety of the like amount to the satisfaction of the court below.

The applicant is further directed to mark his presence before the concerned police station on 15th day of every month.

It is further made clear that if it is found that the applicant is involved in any other case after being released on bail and if the applicant fails to mark his presence before the concerned police station, this bail order shall stand cancelled automatically without reference to the Court and the Police will be at liberty to arrest the applicant.

A typed copy of this order is being forwarded to the Office of the Advocate General, on their email address, for intimation to the Police Station concerned. The office is requested to forward a copy of this order to the court below.

C.c. as per rules.

MK

